



**Government of Jammu and Kashmir  
J&K Pollution Control Board**

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Ph./Fax. 0194-2311165

email: membersecretaryjkspcb@gmail.com

**The Consultant (Judicial)  
Hon'ble National Green Tribunal  
New-Delhi.**

No. JKPCB/ *NGT/77/020/1390*

Date:- *25/11/2020.*

**Sub:- Compliance report or the directions dt 07-09-2020 passed in OA No. 1045/2019 in the case titled as "Pritam Singh Versus Union Territory of J&K & Ors" before the Hon'ble NGT.**

*Ref:- Consultant Judicial e-mail dt 09-09-2020.*

Sir,

This has reference to the direction dated **07-09-2020** issued by the Hon'ble National Green Tribunal in **OA No, 1045/2019** in the case titled as "**Pritam Singh Versus Union Territory J&K & Ors**". Kindly find enclosed herewith the compliance report with respect to Jammu and Kashmir Pollution Control Board.

The Compliance report may kindly be placed before the Hon'ble NGT for consideration please.

Encl. Compliance report, 2 pages along with  
Enclosure

Yours faithfully

  
**(B. M. Sharma)**  
Member Secretary  
J&KPCB

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI.**

**ORIGINAL APPLICATION NO.1045/2019.**

In the case of : **Pritam Singh.**

.....(Applicants)

Versus

**Union Territory of J&K & Ors.**

...(Respondents)

**Compliance Report of Jammu and Kashmir  
Pollution Control Board in terms of the directions  
dt. 07-09-2020 of the Hon'ble Tribunal.**

1. That, it was alleged by the Applicant that more number of units i.e, stone crushers and Hot Mix Plants are operational illegally in District Ramban which have not been reported by JK Pollution Control Board to the Hon'ble National Green Tribunal and the Hon'ble Tribunal was pleased to direct the Applicant to approach the Board with details of the units operational illegally in the area.
2. That, the application from the Applicant was received wherein details of 3 units allegedly operational illegally were given and accordingly report was sought from the



Regional Director, Pollution Control Board Jammu. His report was received on **18-11-2020**, wherein it has been emphatically made clear that the units reflected in application by the Applicant have valid consent from the Board and all these units are project specific, to be closed after completion of the project, copy whereof is annexed hereto as **Annexure RI**.

3. That the Board has also initiated the process of levying of Environmental Compensation on the six units closed by Board, which were operational illegally in District Ramban. Notices for levying of Environmental Compensation have already been served upon each vide notice dt. **16-11-2020**, copy a piece whereof is annexed hereto as **Annexure RII**.



(B.M. Sharma)  
Member Secretary,  
JK PCB, Jammu



Annex RI

**Government of Jammu and Kashmir**  
**J&K POLLUTION CONTROL BOARD**  
**OFFICE OF THE REGIONAL DIRECTOR - JAMMU**  
Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu.

NGT/URGENT

Member Secretary,  
JK PCB, Jammu.

No:-PCB/RDJ/SA-R/ 4972A/2020

Date:- 18-11-2020

**Subject: Status of Stone Crushers and Hot Mix Plants functional in District Ramban in compliance to directions of the Hon'ble NGT dated 07-09-2020 in OA 1045/2019, case titled 'Pritam Singh V/s Union of India'.**

**Reference:- 1. Central Office No PCB/PS/MS/20/1567 dated 16/10/2020.**  
**2. Hon'ble NGT Order dated 07-09-2020 in OA No 1045/2019.**

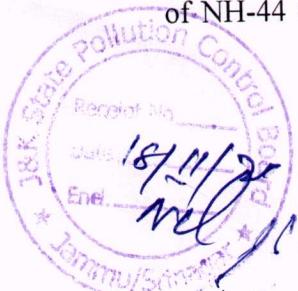
Sir,

With regard to the reference and subject cited above, it is submitted that the representation made by Sh. Pritam Singh (Petitioner in the instant case) before the worthy Chairman received by this office vide endorsement dated 16-10-2020, in light of the directions of the Hon'ble NGT dated 07-09-2020 has been thoroughly examined and verified.

The petitioner was directed by the Hon'ble NGT to provide a list of Stone Crushers and Hot Mix Plants which are claimed to be functioning illegally and which have not been reflected by the JK PCB to the Hon'ble NGT vide its report dated 04-08-2020. The factual and legal status of the Stone Crushers and Hot Mix Plants mentioned by the petitioner in his representation is as under:

S.No	Name of the unit/address	Unit type	Consent status
1.	M/s AGE PATEL JV USBRL T-15, Khushala, Chachwah.	Stone Crusher	CTO ( R ) granted, valid up to 31-10-2021.
2.	M/s SRM Engineers and Developers Chachwah, Tehsil Gool, Ramban	Stone Crusher	CTO (Fresh) granted, valid up to November 2020 CTO ( R ) case is under process.
3.	M/S SRM Engineers and Developers at Chachwah, Barala, Tehsil Gool, Ramban	Hot Mix Plant	CTO (Fresh) granted, valid up to May 2021.

Therefore, all the three units referred to by the petitioner in his representation before the worthy Chairman PCB, are **functioning legally with valid consent of the Board and as per PCB norms**. It is also pertinent to mention that these units are critical to the completion of the construction and broading of-NH-44 (in Jammu-Srinagar National Highway) which is a flagship project of national importance



L.A.  
For Ramban  
18/11/20

connecting the valley of Kashmir to the rest of India. These are **PROJECT SPECIFIC ACTIVITIES** which shall be wound up after the completion of the project.

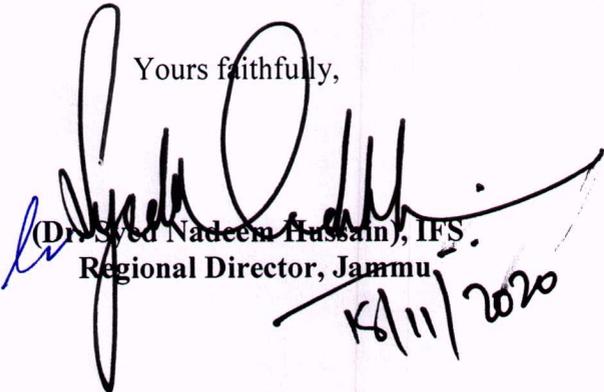
Further, notices have already been issued by the Central Office JK PCB to the **06 units** which have already been closed by the District Administration on orders of JK PCB for recovery of Environmental Compensation, commensurate with the period for which the said units were in operation illegally. Hence, the process of recovery of Environmental Compensation has already been set in motion following the due process.

Therefore, the assertion made by the petitioner before the Hon'ble NGT that there are more stone crushers and Hot Mix Plants functioning illegally than the list submitted by JK PCB to Hon'ble NGT vide its report dated 04-08-2020 is completely unfounded devoid of merit.

Hence submitted please.

Encl:- As under Reference No.1) & 2).

Yours faithfully,

  
(Dr. Syed Nadeem Hussain), IFS  
Regional Director, Jammu  
KA/11/2020

Government of Jammu and Kashmir  
**J&K Pollution Control Board**  
Jammu

Annex R II



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**M/s TRG Industries Pvt. Ltd.,  
(Stone Crusher),  
Jawahri, Hadog-Sumber Road.  
Ramban**

No.:- PCB/NGT/77/019 **H330-39I**

Date: **16** -11-2020.

**Sub:- Imposition of Environmental Compensation for illegal operation of stone crusher – show cause notice thereof.**

Whereas, no industrial unit including stone crusher can be installed or put into operation without the prior Consent of the Pollution Control Board, as warranted under **Section 25/26** and **Section 21** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively.

Whereas, the stone crusher M/s. **TRG Industries Pvt. Ltd., Ramban** was ordered to be closed by the Board vide **PCB Order No. 125 SPCB of 2019 dt.28-02-2019** for being operational without the mandatory Consent of Board and bereft of adequate PCDs / PCMs.

Whereas, as per this office records, the said stone crusher remained under illegal operation with effect from **Jan 2018 to Jan 2020** i.e., for a period of 25 months, thereby polluting the area which has put the environment and human life of the area to a grave threat, besides causing irreparable damage to the flora and ecosystem.

Now, therefore, this show cause notice is being issued to M/s **TRG Industries Pvt. Ltd., Ramban**, to be responded within a period of 30 days of its issuance, stating as to why:

- i) *Environmental Compensation on the basis of Polluter Pays' Principle (PPP) in terms of directions of Hon'ble National Green Tribunal and guidelines of Central Pollution Control Board be not recovered from you.*
- ii) *You may not be prosecuted under laws governing environmental protection for blatant violation of the provisions of different environmental laws and the direction of Hon'ble NGT in this regard.*

In case, no tenable response is received **within 30 days** from issuance of this notice, the recovery of **Environmental Compensation** as per prescribed and approved guidelines shall become imperative along with initiation of prosecution proceedings in the court of law against you without further notice.

(B.M. Sharma) IFS  
Member Secretary,  
PCB, Jammu

Copy to:-

- 1) Regional Director, J&K PCB Jammu for information with the direction for assessment of environmental damage done by the said stone crusher immediately, for further necessary action.

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**email: membersecretaryjkspcb@gmail.com**

**M/s TRG Industries Pvt. Ltd.,  
(Hot Mix Plant),  
Jawahri, Harog-Sumber Road.  
Ramban**

No.:- PCB/NGT/77/019 /1340-411

Date: 16-11-2020.

**Sub:- Imposition of Environmental Compensation for illegal operation of Hot Mix Plant – show cause notice thereof.**

Whereas, no industrial unit including hot mix plant can be installed or put into operation without the prior Consent of the Pollution Control Board, as warranted under **Section 25/26** and **Section 21** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively.

Whereas, the hot mix plant M/s.**TRG Industries Pvt. Ltd., Ramban** was ordered to be closed by the Board vide **PCB Order No. 125 PCB of 2019 dt.31-12-2019** for being operational without the mandatory Consent of Board and bereft of adequate PCDs / PCMs.

Whereas, as per this office records, the said hot mix plant remained under illegal operation with effect from **May 2018** to **Jan 2020** i.e., for a period of 21 months, thereby polluting the area which has put the environment and human life of the area to a grave threat, besides causing irreparable damage to the flora and ecosystem.

Now, therefore, this show cause notice is being issued to M/s **TRG Industries Pvt. Ltd., Ramban**, to be responded within a period of 30 days of its issuance, stating as to why:

- i) *Environmental Compensation on the basis of Polluter Pays' Principle (PPP) in terms of directions of Hon'ble National Green Tribunal and guidelines of Central Pollution Control Board be not recovered from you.*
- ii) *You may not be prosecuted under laws governing environmental protection for blatant violation of the provisions of different environmental laws and the direction of Hon'ble NGT in this regard.*

In case, no tenable response is received **within 30 days** from issuance of this notice, the recovery of **Environmental Compensation** as per prescribed and approved guidelines shall become imperative along with initiation of prosecution proceedings in the court of law against you without further notice.

(B.M. Sharma) IFS  
Member Secretary,  
PCB, Jammu

Copy to the:-

- 1) Regional Director, J&K PCB Jammu for information with the direction for assessment of environmental damage done by the said hot mix plant immediately, for further necessary action.

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**email: membersecretaryjkspcb@gmail.com**

**M/s Millith Karv Engg. and Trading Pvt. Ltd.**  
**(Stone Crusher)**  
**Dhandrath, Sildhar,**  
**Ramban**

No.: PCB/NGT/77/019 / 1342-43 I

Date: 16-11-2020.

**Sub:- Imposition of Environmental Compensation for illegal operation of stone crusher – show cause notice thereof.**

Whereas, no industrial unit including stone crusher can be installed or put into operation without the prior Consent of the Pollution Control Board, as warranted under **Section 25/26** and **Section 21** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively.

Whereas, the stone crusher **M/s Millith Karv Engg. and Trading Pvt. Ltd., Ramban** was ordered to be closed by the Board vide **PCB Order No. 123 PCB of 2019 dt.31-12-2019** for being operational without the mandatory Consent of Board and bereft of adequate PCDs / PCMs.

Whereas, as per this office records, the said stone crusher remained under illegal operation with effect from **May 2016** to **Sept 2019** i.e., for a period of 41 months, thereby polluting the area which has put the environment and human life of the area to a grave threat, besides causing irreparable damage to the flora and ecosystem.

Now, therefore, this show cause notice is being issued to **M/s Millith Karv Engg. and Trading Pvt. Ltd., Ramban**, to be responded within a period of 30 days of its issuance, stating as to why:

- i) *Environmental Compensation on the basis of Polluter Pays' Principle (PPP) in terms of directions of Hon'ble National Green Tribunal and guidelines of Central Pollution Control Board be not recovered from you.*
- ii) *You may not be prosecuted under laws governing environmental protection for blatant violation of the provisions of different environmental laws and the direction of Hon'ble NGT in this regard.*

In case, no tenable response is received within 30 days from issuance of this notice, the recovery of **Environmental Compensation** as per prescribed and approved guidelines shall become imperative along with initiation of prosecution proceedings in the court of law against you without further notice.

(B.M. Sharma) IFS  
Member Secretary,  
PCB, Jammu

Copy to the:-

- 1) Regional Director, J&K PCB Jammu for information with the direction for assessment of environmental damage done by the said stone crusher immediately, for further necessary action.

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**M/s Millith Karv Engg. and Trading Pvt. Ltd.**  
**(Hot Mix Plant)**  
**Dhandrath, Sildhar,**  
**Ramban**

No.: PCB/NGT/77/019/1344-45I

Date: 16-11-2020.

**Sub:- Imposition of Environmental Compensation for illegal operation of Hot Mix Plant – show cause notice thereof.**

Whereas, no industrial unit including hot mix plant can be installed or put into operation without the prior Consent of the Pollution Control Board, as warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act, 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, the hot mix plant **M/s Millith Karv Engg. and Trading Pvt. Ltd., Ramban** was ordered to be closed by the Board vide **PCB Order No. 124 PCB of 2019 dt.31-12-2019** for being operational without the mandatory Consent of Board and bereft of adequate PCDs / PCMs.

Whereas, as per this office records, the said hot mix plant remained under illegal operation with effect from **May 2016** to **Jan 2020** i.e., for a period of 45 months, thereby polluting the area which has put the environment and human life of the area to a grave threat, besides causing irreparable damage to the flora and ecosystem.

Now, therefore, this show cause notice is being issued to **M/s Millith Karv Engg. and Trading Pvt. Ltd., Ramban**, to be responded within a period of 30 days of its issuance, stating as to why:

- i) *Environmental Compensation on the basis of Polluter Pays' Principle (PPP) in terms of directions of Hon'ble National Green Tribunal and guidelines of Central Pollution Control Board be not recovered from you.*
- ii) *You may not be prosecuted under laws governing environmental protection for blatant violation of the provisions of different environmental laws and the direction of Hon'ble NGT in this regard.*

In case, no tenable response is received **within 30 days** from issuance of this notice, the recovery of **Environmental Compensation** as per prescribed and approved guidelines shall become imperative along with initiation of prosecution proceedings in the court of law against you without further notice.

(B.M. Sharma) IFS  
Member Secretary,  
PCB, Jammu

Copy to the:-

- 1) Regional Director, J&K PCB Jammu for information with the direction for assessment of environmental damage done by the said hot mix plant immediately, for further necessary action.



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**M/s Choudhary Jagar Singh Constructions Pvt. Ltd.,  
(Stone Crusher)  
Village Famrote, Sangaldan – Barala Road,  
Tehsil Gool, Ramban**

No.:- PCB/NGT/77/019/1346-47I

Date: 16-11-2020.

**Sub:- Imposition of Environmental Compensation for illegal operation of stone crusher – show cause notice thereof.**

Whereas, no industrial unit including stone crusher can be installed or put into operation without the prior Consent of the Pollution Control Board, as warranted under **Section 25/26** and **Section 21** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively.

Whereas, the stone crusher **M/s Choudhary Jagar Singh Constructions Pvt. Ltd., Ramban** was ordered to be closed by the Board vide **PCB Order No. 128 PCB of 2020 dt.07-01-2020** for being operational without the mandatory Consent of Board and bereft of adequate PCDs / PCMs.

Whereas, as per this office records, the said stone crusher remained under illegal operation with effect from **March 2016** to **Sept 2019** i.e., for a period of 43 months, thereby polluting the area which has put the environment and human life of the area to a grave threat, besides causing irreparable damage to the flora and ecosystem.

Now, therefore, this show cause notice is being issued to **M/s Choudhary Jagar Singh Constructions Pvt. Ltd., Ramban**, to be responded within a period of 30 days of its issuance, stating as to why:

- i) *Environmental Compensation on the basis of Polluter Pays' Principle (PPP) in terms of directions of Hon'ble National Green Tribunal and guidelines of Central Pollution Control Board be not recovered from you.*
- ii) *You may not be prosecuted under laws governing environmental protection for blatant violation of the provisions of different environmental laws and the direction of Hon'ble NGT in this regard.*

In case, no tenable response is received **within 30 days** from issuance of this notice, the recovery of **Environmental Compensation** as per prescribed and approved guidelines shall become imperative along with initiation of prosecution proceedings in the court of law against you without further notice.

(B.M. Sharma) IFS  
Member Secretary,  
PCB, Jammu

Copy to the:-

- 1) Regional Director, J&K PCB Jammu for information with the direction for assessment of environmental damage done by the said stone crusher immediately for further necessary action

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**M/s Gammon Engineers and Contractors  
(Stone Crusher)  
Dhalwas, Ramban**

No.: PCB/NGT/77/019/1340-49I

Date: 16-11-2020.

**Sub:- Imposition of Environmental Compensation for illegal operation of stone crusher – show cause notice thereof.**

Whereas, no industrial unit including stone crusher can be installed or put into operation without the prior Consent of the Pollution Control Board, as warranted under **Section 25/26** and **Section 21** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively.

Whereas, the stone crusher **M/s Gammon Engineers and Contractors, Ramban** was ordered to be closed by the Board vide **PCB Order No. 20 JK PCB of 2020 dt.23-07-2020** for being operational without the mandatory Consent of Board and bereft of adequate PCDs / PCMs.

Whereas, as per this office records, the said stone crusher remained under illegal operation with effect from **Dec 2018** to **July 2020** i.e., for a period of 20 months, thereby polluting the area which has put the environment and human life of the area to a grave threat, besides causing irreparable damage to the flora and ecosystem.

Now, therefore, this show cause notice is being issued to **M/s Gammon Engineers and Contractors, Ramban**, to be responded within a period of 30 days of its issuance, stating as to why:

- i) *Environmental Compensation on the basis of Polluter Pays' Principle (PPP) in terms of directions of Hon'ble National Green Tribunal and guidelines of Central Pollution Control Board be not recovered from you.*
- ii) *You may not be prosecuted under laws governing environmental protection for blatant violation of the provisions of different environmental laws and the direction of Hon'ble NGT in this regard.*

In case, no tenable response is received **within 30 days** from issuance of this notice, the recovery of **Environmental Compensation** as per prescribed and approved guidelines shall become imperative along with initiation of prosecution proceedings in the court of law against you without further notice.

(B.M. Sharma) IFS  
Member Secretary,  
PCB, Jammu

Copy to the:-

- 1) Regional Director, J&K PCB Jammu for information with the direction for assessment of environmental damage done by the said stone crusher immediately, for further necessary action.